ties. This is the function that this organisation is going to perform.

SHRI A. P. JAIN: May I add a word? The hon. Member will please note that this is a private co-operative society which has been registered according to law. It is not a governmental society. It is open to co-operative societies to form a federation.

SHRI RATANLAL KISHORILAL MALVIYA: What is the capital invested in this society and the extent of its jurisdiction?

DR. P. S. DESHMUKH: The extent is the whole of India and the share value is Rs. 1,000, 50 per cent is to be paid up in advance and 50 per cent on being called. There is no limit fixed so far as the total share capital is concerned.

SHRI V. PRASAD RAO: The hon. Minister has said that the main function of this is to trade and that the Warehousing Corporation is not trading. But the hon. Minister is probably aware that the Warehousing Corporation Act gives it the authority to trade and market. But leaving that aside, I want to know how much the Centre is going to help this particular society by way of grants and loans.

DR. P. S. DESHMUKH: No decision has been taken, Sir.

अलार्म चेन खींचने की घटनायें

*१३९. श्री राम सहाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) जुलाई १९५८ से अब तक सभी रेलों पर अलार्म चेन खींच कर ट्रेन रोकने की कितनी घटनायें हुई ; और

(ख) इनमें से कितनी ऐसी थीं जिनमें नियम विरुद्ध चेन खींची गई ?

†[ALARM CHAIN PULLING

*139. SHRI RAM SAHAI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of incidents of stopping trains by alarm chain pulling on all the Railways since July, 1958; and

(b) the number of incidents in which chain was pulled against the rules?]

†[ ] English translation.

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) 13,058 cases from July, 1958 to September 1958.

(b) 11,453 cases from July to September, 1958.

I would like to amplify this by some figures with regard to this chain pulling, much of which was unauthorised. In 1956 there were as many as 41,846 chain pullings, of which the unjustifiable ones were 36,106. In 1957 there were 46,453 chain pullings of which 40,193 were unjustified. In 1958, from January to September, there were 39,807 of which 34,549 were unjustified.

†[रेल उपमंत्री (श्री एस० वी० रामस्वामी) : (क) जुलाई १९५८, से सितम्बर, १९५८ तक १३,०५८ घटनाएं ।

(ख) जुलाई से सितम्बर १९५८ तक ११,४५३ घटनाएं ।]

श्री राम सहाय : मैं माननीय मंत्री महोदय से यह जानना चाहूंगा कि ये चेन सेफ्टी के ख्याल से लगाये गये हैं और जब ट्रेन्स में डकैती और क़त्ल के वारदात हो जाते हैं तो क्या इस सम्बन्ध में यह मुनासिब नहीं है कि इस पर आप विचार करें कि अगर ये बंद कर दिये जायें तो कोई दूसरा जरिया अख्तियार किया जाय जो इफ़ेक्टिव हो सके।

श्री जगजीवन राम : ये चेन तो उसी सुविधा के लिये लगाये गये हैं कि मुसाफिरों को वक्त जरूरत पर मदद मिल सके। लेकिन जहां पर उसका दुरुपयोग होता है बहुत सी गाड़ियों में ग़लत तरीक़े से इस्तेमाल हो जाता है वहां कितने ही सेक्शंस में हम चेन को बंद कर देते हैं और बहुत गाड़ियों में बहुत सेक्शनों में बंद भी किया हुआ है ।

†[ ] Hindi translation of the main answer.

SHRI TAJAMUL HUSAIN: How many persons have been punished during these years for wrongfully pulling the chain?

SHRI S. V. RAMASWAMY: I can give the figures for 1958, January to September, and say there has been a total of 574 cases.

SHRI TAJAMUL HUSAIN: What happened to the rest?

SHRI S. V. RAMASWAMY: I have only the number of cases, I do not have the figures of those punished.

DR. A. N. BOSE: Has the hon. Deputy Minister any information whether this unauthorised chain pulling is mainly done by *bona fide* passengers or by ticketless passengers and dacoits etc.?

SHRI S. V. RAMASWAMY: It is difficult to analyse these chain pullings. They are there and unfortunately for us the passengers do not come forward to help the Administration and disclose who pulled the chain. That is the difficulty.

श्री राम सहाय : मैं यह जानकारी चाहता था कि जब चेन खींचने की वारदातें ज्यादातर अनग्रॉथराईज्ड पर्सन करते हैं तब क्या इसके बारे में आप कोई ऐसा विचार कर रहे हैं कि इस सिसटम को बदला जाये या कोई दूसरा तरीका जारी किया जाय ?

श्री जगजीवन राम : अभी तो एक ही सिसटम किया है, जहां उसका दुरुपयोग होता है वहां उसको बंद कर देते हैं।

مولانا ایم - فاروقی : کیا آنریبل منسٹر کو اس کی اطلاع ہے کہ چین کھینچکر ڈاکہزنی کی کتنی وارداتیں ہوئیں -

†[मौलाना एम० फारूकी : क्या आनरेबल मिनिस्टर को इसकी इत्तला है कि चेन खींच कर डाकेज़नी की कितनी वारदातें हुईं ?]

श्री जगजीवन राम : यह समझना चाहिये कि बहुत सी जगहों पर चेन खींची जाती है गाड़ी खड़ी हो जाती है और हमारे मुलाज़िम पता लगाना चाहते हैं तो मुसाफ़िरों से वह मदद नहीं मिलती है कि पता लग सके। इसीलिये आपको बताया गया कि इतनी वारदातें हुईं। कितने ही मामलों में जानकारी हो सकी लेकिन सब में न हो सकी कि किसने चेन खींची।

DR. A. N. BOSE: Is it a fact that the large number of unauthorised chain pullings is mainly because of defective checking and inadequate police protection given to checkers?

SHRI S. V. RAMASWAMY: It is not defective checking. There are the smugglers and other people who want to stop the train to facilitate their getting down. On the slightest pretext they think they can stop the train and inconvenience the others.

डिपार्टमेंटल केटरिंग का और जगहों में चालू किया जाना

*१४०. मौलाना एम० फारूकी : क्या रेल मंत्री २१ अगस्त १९५८ को राज्य सभा में तारांकित प्रश्न संख्या १५१ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि क्या सरकार डिपार्टमेंटल केटरिंग को भारत के सभी रेलवे स्टेशनों पर चालू करने का विचार रखती है ?

†[EXTENSION OF DEPARTMENTAL CATERING

*140. MOULANA M. FARUQI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 151 in the Rajya Sabha on the 21st August, 1958 and state whether Government propose to extend departmental catering to all the railway stations in India?]

†[ ] Hindi transliteration

†[ ] English translation.